

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 621-622/2023

(Arising out of impugned final judgment and order dated 14-07-2022 in CRLA No. 8433/2007 14-07-2022 in CRLA No. 63/2008 passed by the High Court Of Judicature At Allahabad)

ANUJ KUMAR SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.203821/2022-EXEMPTION FROM FILING O.T. and IA No.203820/2022-PERMISSION TO FILE PETITION (SLP) and IA No.203819/2022-CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS)

Date : 17-04-2023 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Gopal Verma, AOR
Mr. Umang Verma, Adv.
Mr. Rakesh Ranjan, Adv.
Ms. Vanshika, Adv.
Mr. Atul Sharma, Adv.

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Manoj Kumar Mishra, Adv.
Mr. Pawan, Adv.
Mr. Yogesh Pachauri, Adv.
Mr. Mimansak Bhardwaj, Adv.

Mr. Prateek Bhatia, AOR
Mr. Paranjay Thripathi, Adv.
Ms. Manmeet Kaur Sareen,, Adv.

Mr. Gaurav Sharma, AOR
Mr. Dhawal Mohan, Adv.
Ms. Manmeet Kaur Sareen, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for respondent No.3 seeking adjournment for 4 weeks, list on 10.07.2023.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR